

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.129/96

Tuesday, this the 30th day of January, 1996.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

M Purushothaman,  
Retired Junior Technical Assistant(T-I-3)  
Central Plantation Crops Research Institute,  
Regional Station, Kayamkulam.  
(Residing at Gurunathantharayil,  
Krishnapuram, Kayamkulam). - Applicant

By Advocate Mr PV Mohanan

Vs.

1. The Director General,  
Indian Council of Agricultural Research,  
Krishi Bhavan, Dr. Rajendra Prasad Road,  
New Delhi-110 001.
2. The Director,  
Central Plantation Crops  
Research Institute,  
Kudlu.P.O.  
Kasaragod. - Respondents

By Advocate Mr CN Radhakrishnan

The application having been heard on 30.1.96 the  
Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant a retired 'Junior Technical Assistant',  
seeks a direction to grant him cash compensation for  $1\frac{1}{2}$   
hours every day. Second respondent declined a request in  
this behalf, pointing out that cash compensation could be  
granted only for half an hour a day. Applicant may take

his grievance before first respondent-Director General, Indian Council of Agricultural Research. If a representation is made, first respondent shall pass a reasoned order thereon, as the matter is of wider application, and communicate the same to applicant.

2. Application is disposed of as aforesaid. No costs.

Dated, the 30th day of January, 1996.

*PV Venkatakrishnan*  
PV VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

*Chettur Sankaran Nair*  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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